

Application for grant of Certificate of Registration rejected

December 30, 1998

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificates of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	Malti Finance & Leasing Ltd., Shri Ram Towers, Ashok Marg, Lucknow-226 001.	28.12.1998
2.	M/s. Hindustan Financial Management Ltd., 403-404, Vishal Bhawan, Nehru Place, New Delhi-110 019.	28.12.1998
3.	M/s. Disha Capital Services Ltd., B-47, Shivalik, Malviya Nagar, New Delhi-110 017.	29.12.1998
4.	M/s. Disha Financial Services Ltd., New Delhi (Now changed to M/s. Southern Infosys Ltd.) B-47, Shivalik, Malviya Nagar, New Delhi-110 017.	29.12.1998
5.	M/s. Namdhari Financing & Investment Co. (P) Ltd., 15A/14 W. E. A. Karol Bagh, New Delhi-110 005.	29.12.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

**Maureen Shankar
Manager**

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